

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 112/MP/2015

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.25007 executed between GME Kamalanga Energy Limited and Bihar State Power (Holding) Company Limited for compensation sue to change in law impacting revenues and costs during the operating period.
- Date of hearing : 17.3.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioners : GMR Kamalanga Energy Limited and GMR Energy Limited
- Respondents : Bihar State Power (Holding) Company Limited and others
- Parties present : Shri Amit Kapur, Advocate, GMR
Shri Vishnov Mukerjee, Advocate, GMR
Shri Rohit V., Advocate, GMR
Shri Madhup Singhal, GMR
Ms. Ranjitha Ramachandran, Advocate, Prayas Energy Group
Ms. Ansushree Bardhan, Advocate, Prayas Energy Group

Record of Proceedings

Learned counsel for the petitioner requested for one week time to file rejoinder to the reply of Prayas Energy Group. Learned counsel for the petitioner further submitted that no reply has been filed by the respondents.

2. None was present on behalf of the respondents despite notice.
3. The Commission directed to issue fresh notice to the respondents.
4. The Commission directed the respondents to file their replies as a last chance, latest by 30.3.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by 6.4.2016.

5. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.
6. The petition shall be listed for hearing on 13.4.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**